

(b) A time-bound programme has been given for installation of pollution control devices to those units which are not having the same. Prosecutions have been launched against the other defaulting units.

[English]

**Working Group on Tribal Development**

6015. SHRI GIRIDHAR GOMANGO: Will the PRIME MINISTER be pleased to State:

(a) whether the Working Group on tribal development set up by the Planning Commission for the Eighth Plan has submitted its report;

(b) if so, the main recommendations regarding Scheduled Areas, administration, allocation and implementation thereof;

(c) whether other Government Depart-

ments have also identified the problems and provided funds for Tribal Sub-Plan areas in their Working Group Reports; and

(d) if so, the details thereof?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) Yes, Sir.

(b) A Statement is attached.

(c) and (d). Representatives of other concerned Central Ministries/Departments were members of the Working Group on Development and Welfare of Schedule Tribes. The Working Group in its report to the Planning Commission reviewed and recommended the current policy regarding role of Central Ministries in quantifying, adapting and implementing programmes for welfare and development of Schedule Tribes be continued in the Eighth Plan period. It opined that it was necessary that a coordinated view of the efforts made by each Ministry is also taken from time to time.

**STATEMENT**

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**Schedule Areas**

The Fifth Schedule imposes a special responsibility on the Governor for peace and good Government of Scheduled areas.

No formal interpretation has been made yet as to what constitutes 'peace and good government' in the context of tribal areas. Besides Regulations Governing land transactions and money lending etc., 'peace and good Government' also requires providing and administrative structure in tribal areas which is within the comprehension of the people and which is responsive to them.

It is time for the Centre to consider giving directions to the States for framing regulations on administration and for ensuring peace and good Government of these areas.

Even though it is not provided in the Constitution, the report of the

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*Item**Main Recommendations*

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Governor or a gist of it must be placed before the Tribes Advisory Council (TAC) for comments.

The recommendations of the Tribes Advisory Council, which are not accepted and implemented by the State, must be placed before the Chief Minister for a decision.

Administration

There would be practical difficulty in implementation of recommendation for separate cadres to administer tribal areas. Instead, it would be better to have earmarked officers in the main cadre who could be posted to these areas. Besides additional allowances these officers could be given promotion on these posts.

Taking note of the growth in administration from the State to the project areas it was felt that there was a need to take a careful look at the role and function of Secretary incharge of tribal welfare.

The Secretary Tribal Development should preferably be of the rank of Principal Secretary to the State Government.

Administrative integration at the ITDPs level under which there is a clear and distinctly direct line of command has been recommended in a study of ITDPs.

The working Group expressed agreement with this and felt that Andhra Pradesh model is more or less designed on the same pattern.

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It was noted with some concern the fact that difficult terrain, low population density and the flow of additional funds from SCA imposed a greater burden on the BDOs and other block staff, particularly VLWs in TSP areas. The Working Group recommended that the TSP States made larger use of the scheme for strength-

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*Main Recommendations*

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ening of blocks being implemented by the Department of Rural Development.

Allocation

Even though Tribal Sub Plan is a plan within the State Plan and each department has a responsibility for providing funds for development of schedule Tribes, the present approach on quantification of funds by sectoral departments requires a new direction.

It would be better to earmark a portion of outlay from the State Plan and place it with the Tribal Development Department of the State, which may in turn allocate, to the sectoral departments looking to the plans/schemes prepared by them for the development of Scheduled Tribes.

It was of the view that unless systems are created, which are capable of giving protection to tribal people, the economic development programmes may not succeed. The investments in tribal areas, however, well planned and however, massive these may be, will only add to the miseries of tribal people if they are not provided proper protection umbrella.

It was felt that there was strong concomitant need for stringent implementation of protective laws to ensure that the benefits of economic development are not taken away from the tribals.

The quantum of funds to be earmarked under the TSP of the State/UT should be calculated on the basis of (i) a base percentage of the total state/UT plan equal to the percentage of the ST population in the state/UT to total State/UT population PLUS (ii) a compensatory percentage to the total State Plan to take care of the relative disparity between the population of STs and the size of the TSP area. This compensatory percentage should be subject to a minimum of 3% of the State/UT plan.

The Working Group review the current norms for allocation of Special Central Assistance to the TSP States/UTs and found these to be fair and equitable. It reiterated the recommendation of the Working Group on Tribal Development during the VII plan for utilising about 25% of the SCA as an incentive to be given to States excelling in tribal development.

Implementation

Though the TSP strategy has yielded results, these are not

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	<p>commensurate with both the expectations and the investments made so far.</p> <p>That to the extent possible, programmes for creation of income generating assets with a combination of loan and subsidy should be funded under IRDP and only the balance funded from SCA.</p> <p>That the family cards already introduced under the names 'Vikas Patrika' should be compulsorily issued and maintained in respect of ST beneficiaries.</p> <p>That organisations of ST beneficiaries should be established and involved in the implementation of IRDP and other family-oriented, income generating schemes.</p> <p>That IRDP districts should be given priority in selection under the Scheme 'Development of Women and children in Rural Areas (DWCRA)'</p>

[*Translation*]

**Robot**

6016. SHRI RESHAM LAL JANGDE:  
Will the PRIME MINISTER be pleased to State:

(a) whether Robot is being used in any of the Government undertaking workshops, factory or administrative Institutions and if so, the details thereof;

(b) whether any Robot has been manufactured or is being manufactured in the country;

(c) if so, the details thereof; and

(d) whether any institution or industrial unit has sought permission for manufactur-

ing Robots; and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) Robots are being used for the assembly of electronics circuits and manufacturing of TV Picture Tubes by Bharat Electronics Limited (BEL), Bangalore. This is an intergrated system which provides automation using Robots.

Robots are also used for handling radio active materials in nuclear plants and at Bhabha Atomic Research Centre.

(b) to (d). Industrial Licences/Letters of Intent for the manufacture of Robots/Robotic